

**THE ODISHA LEGISLATIVE ASSEMBLY SPEAKER'S
SALARY AND ALLOWANCES (AMENDMENT) BILL, 2025.**

**A
BILL
FURTHER TO AMEND THE ODISHA LEGISLATIVE ASSEMBLY
SPEAKER'S SALARY AND ALLOWANCES ACT, 1960.**

Be it enacted by the Legislature of the State of Odisha in
the Seventy-Sixth Year of the Republic of India as follows:-

Short title and commencement.	<ol style="list-style-type: none">1. (1) This Act may be called the Odisha Legislative Assembly Speaker's Salary and Allowances (Amendment) Act, 2025.(2) It shall be deemed to have come into force on the 5th day of June, 2024.
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Amendment
of
section 3.

2. In section 3 of the Odisha Legislative Assembly Speaker's Salary and Allowances Act, 1960 (hereinafter referred to as the principal Act), for the words "forty thousand and five hundred rupees", the words "ninety-eight thousand rupees" shall be substituted.

Odisha
Act 24
of
1960.Amendment of
section 3-A.

3. In section 3-A of the principal Act, for the words "eight hundred rupees", the words "two thousand rupees" shall be substituted.

Insertion of new
section 3-AA.

4. After section 3-A of the principal Act, the following section shall be inserted, namely:—

"3-AA. The salary and allowances of Speaker of Odisha Legislative Assembly shall be increased after every five years, commencing retrospectively from 5th June 2024, on the basis of Cost Inflation Index after ascertaining from Finance Department of the Government of Odisha.".

Amendment of
section 4.

5. In section 4 of the principal Act, for the words "seventeen thousand rupees", the words "eighty-nine thousand rupees" shall be substituted.

Amendment
of
section 4-A.

6. In section 4-A of the principal Act, for the words "forty thousand rupees", the words "one lakh eighty one thousand rupees" shall be substituted.

Amendment
of
section 5.

7. In section 5 of the principal Act, for the words "one hundred rupees per mensem", the words "two thousand rupees per day" shall be substituted.

STATEMENT OF OBJECTS AND REASONS

The Salary and Allowances of Speaker have remained static for last eight years.

Keeping in view the inflationary situation, and the recommendation of the Advisory Committee of Odisha Legislative Assembly, it is considered desirable to enhance the salary and allowances of Speaker.

The Bill seeks to achieve the above objectives.

**[Dr. MUKESH MAHALING]
MEMBER-IN-CHARGE**

Certified that Hon'ble Governor has recommended the Odisha Legislative Assembly Speaker's Salary and Allowances (Amendment) Bill, 2025 for introduction and consideration of OLA as required under Article-207(3) of the Constitution of India.

**[Dr. MUKESH MAHALING]
MEMBER-IN-CHARGE**

ANNEXURE

[Extract from the Odisha Legislative Assembly
Speaker's Salaries and Allowances Act, 1960(Odisha Act
24 of 1960)]

Short title and Commencement.	1. x x x x x x x x x x x x 2. x x x x x x x x x x x x
Salary .	<p>3. There shall be paid to the Speaker a salary "forty thousand five hundred rupees" per mensem.</p>
Sitting Allowance	<p>3-A. There shall be paid to the Speaker a daily sitting allowance for attending Assembly Session or Committee thereof of "eight hundred rupees".</p>
Car allowance	<p>4. There shall be paid to Speaker an allowance of "seventeen thousand rupees", per mensem for the upkeep of a Car.</p>
Sumptuary Allowance.	<p>4-A. There shall be paid to Speaker a sumptuary allowance of "forty thousand rupees" per mensem.</p>
Residence	<p>5. The Speaker shall, throughout his term of office and for a period of fifteen days immediately thereafter, be entitled without payment of rent, to the use of a furnished residence or in lieu thereof a house-rent allowance of one hundred rupees per mensem. No charge shall fall on him personally in respect of the maintenance of a furnished residence provided to him.</p>